

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:248  
ANSWERED ON:10.08.2006  
CENTRES FOR DISABLED PERSONS  
Pathak Shri Brajesh;Tripathy Shri Braja Kishore

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of centres functioning for the upliftment of disabled persons in the country, State/UT-wise and location-wise;
- (b) the financial assistance allocated and released by the Government to these centres during each of the last three years and the current year, centre-wise;
- (c) the utilization of financial assistance released to these centre and the number of persons benefited during the said period, centre-wise;
- (d) whether the Government has received any complaints regarding mis- utilisation of funds by such centres during the said period;
- (e) if so, the details thereof and the action taken against such centres; and
- (f) the measures taken by the Government for proper utilization of funds by these centres?

**Answer**

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MEIRA KUMAR)

(a) to (f) A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (f) of the Lok Sabha Starred Question No. 248 for 10.8.2006 Tabled by Shri Brajesh Pathak and Shri Braja Kishore Tripathy regarding Centres for Disabled Persons

(a) The Ministry of Social Justice & Empowerment is managing and funding 5 Composite Regional Centres (CRCs), 4 Regional Rehabilitation Centres for Persons with Spinal Injuries (RRCs), 126 District Disability Rehabilitaiton Centres (DDRCs) and 11 District Rehabilitaiton Centres (DRCs). However, 2 DRCs have been taken over by the State Governments and 61 DDRCs have been transferred to NGOs. These Centres not only provide comprehensive rehabilitation services to the Persons with Disabilities at the grass-root level but also render technical assistance and guidance to State Government institutions/agencies besides conducting camps for distribution of aids and appliances and corrective surgeries.

(b) to (e) Information is being collected.

(f) The Ministry has established norms for utilization of funds, maintenance of accounts and disbursement of grants. In addition, the accounts are annually audited by the Chartered Accountants and physical & financial progress of the centres is inspected by the State and the Central Government officials from time to time.